

Court Proceedings on Termination of Marriages

10713. SHRIMATI PARVATI DEVI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that the courts in India are unable to provide relief to the parties even though the marriage had irretrievably broken down;

(b) whether the Law Commission had submitted any report on the subject; and

(c) what measures the Government propose to take so that the courts are able to order the termination of marriage when the marriage completely breaks down?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN): (a) Yes Sir. No relief for irretrievable breakdown of marriage as such has been provided.

(b) Yes Sir. The Law Commission in its 71st report made certain recommendations on this subject.

(c) The Report is being processed by the Government and the views/comments of the State Government etc. are being obtained.

Loss in production of Coal due to violence/unrest in Jharia and Raniganj Coalfields

10714. SHRI MANORANJAN BHAKTA: Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware of the large scale loss of production in the Jharia and Raniganj Coalfields for the last three years due to industrial violence/unrest etc. if so, state the details of such production loss and reasons thereof; and

(b) how many officers in these Coal mines were assaulted for the last three years and the unions involved in these

acts with state details including names?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI JANESHWAR MISHRA): (a) It is true that there has been loss of production in Jharia and Raniganj Coalfields due to industrial unrest giving rise to strikes etc. as also due to the law and order situation. The production loss during the last three years on account of strikes etc. in ECL and BCCL was as follows:

Company	Number of strikes		
	1976	1977	1978
ECL	90	121	300
BCCL	23	91	139

Company	Production lost (tonnes)		
	1976	1977	1978
ECL	98,246	62,293	23,641
BCCL	4,201	103,584	2,85,773

(b) Information is being collected and will be laid on the Table of the House.

Decision on Suggestions Regarding 'Mrudung'

10715 SHRI LAXMAN RAO MANKAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to reply given to the Unstarred Question No. 2118 on 6th March, 1979 representation regarding 'Mrudung' and state:

(a) what progress has been made so far by All India Radio with regard to the four suggestions made by Shri Shankarrao Mugalwedhekar regarding 'Mrudung';

(b) whether any decision taken and decided to implement soon; and

(c) if no substantial progress made so far in respect of the demands made in the representation dated 21st December 1978, the reasons for delay and when will they finally be considered?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI): (a) and (b). All India Radio is already broadcasting solo Pakhawaj (Mrudang) recitals both in the general programme as well as National Programme. Only very senior and veteran artists are invited to broadcast such solo recitals.

(ii) National awards for artists are given by the Sangeet Natak Academy and hence do not come under the purview of AIR.

(iii) Young artists are already being encouraged by AIR, by instituting a special prize for Pakhawaj in its annual Music Competition. The special prize was awarded to Sri Goswami Devakinandanji Maharaj of Indore in 1978. Veteran artists are already being invited to perform as mentioned at (i). Besides, AIR has already started a scheme of recording old masters for its archives in which Pakhawaj artists are also included.

(iv) Pakhawaj artists are already treated on par with all other artists in the matter of travelling allowance which corresponds to their grading in AIR. While artists of higher grades are paid First Class Railway fare, other artists are paid Second Class railway fare.

(c) Does not arise in view of (a) and (b) above.

स्टाफ, इन्स्पेक्शन यूनिट की सिफारिशों की क्रियान्विति के कारण दूरदर्शन के कर्मचारियों को हानि

10716. श्री रीतलाल प्रसाद बनर्जी : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या स्टाफ, इन्स्पेक्शन यूनिट की सिफारिशों को क्रियान्वित करने के कारण ठेके पर कार्य करने वाले दूरदर्शन कर्मचारियों को भारी हानि हुई है तथा तत्सम्बन्धी ब्यौरा क्या है ;

(ख) ए० एम० डी०, डी० डी० डी० डी० डिप्टी हाइड्रक्टर, एल० डी० आदि जैसे दूरदर्शन कार्यक्रम अधिकारियों को हुए मामलों के बारे में पूरा ब्यौरा क्या है ; और

(ग) स्टाफ आर्टिस्टों (डेका कर्मचारियों) के कितने पद कम किये गये हैं तथा कार्यक्रम अधिकारियों (प्रोग्राम आफीसरों) के कितने पद बढ़ाये गए हैं तथा तत्सम्बन्धी ब्यौरा क्या है ?

सूचना और प्रसारण मंत्री (श्री लाल कृष्ण शाहबाबी) : (क) जी हाँ ।

(ख) और (ग) सात मुख्य दूरदर्शन केन्द्रों अर्थात् दिल्ली, बम्बई, कलकत्ता, मद्रास, श्रीनगर, अमृतसर, जलंधर और लखनऊ, जहाँ कर्मचारी नियोजन एकक की सिफारिशें लागू की जा रही हैं, स्टाफ आर्टिस्टों (अनुबन्ध कर्मचारी) के मामले में कुछ श्रेणियों में वृद्धि होगी और अन्यो में कमी किन्तु समूचे आधारे पर संख्या में 13 प्रतिशत वृद्धि होने की सम्भावना है जब कि दूरदर्शन कार्यक्रम कर्मचारियों (सम्भावकीय सहित) में समूची वृद्धि केवल लगभग 3 प्रतिशत तक होने की सम्भावना है ।

विदेशों से आयात की गई औषधियाँ

10717. श्री सुरेन्द्र झा सुपुन : क्या वैदोलियम, रसायन और उर्वरक मंत्री यह बताने की कृपा करेंगे कि:

(क) वर्ष 1977-78 तथा 1978-79 में कौन कौन सी कितनी मात्रा में तथा कितने मूल्य की औषधियाँ विदेशों से आयात की गईं,

(ख) क्या ये औषधियाँ देश में बनाई जा सकती हैं; और

(ग) यदि हा, तो इसके लिए कब तक प्रयत्न किए जाएंगे और यदि नहीं तो इसके क्या कारण हैं क्या सरकार इन कारणों को दूर करने के प्रयास करेगी ?

वैदोलियम, रसायन और उर्वरक मंत्री (श्री हेमचली मन्धन बहगुणा) : (क) वस्तुवार/देशवार आयात के प्राकड़े नियमित रूप से भारत के विदेशी व्यापार के मासिक प्राकड़े के भाग II में प्रकाशित किये जाते हैं (व्यापारिक अनुसूचना एवं प्राकड़ों के महानिदेशक कलकत्ता द्वारा प्रकाशित मात्रा और मूल्यवार आयात की कृपया देखें) ।

(ख) और (ग). नई औषध नीति का एक प्रमुख उद्देश्य यह है कि आयात की मात्रा को कम करने और उद्योग टेक्नालाजी में आत्मनिर्भरता विकसित करने के लिए औषधियों के उत्पादन में आत्म निर्भरता लाई जाय। इस सम्बन्ध में सरकार द्वारा किये जाने वाले उपायों का उल्लेख सभा पटल पर 20 मार्च, 1978 को हुई गई नई औषध नीति पर विवरण पत्र में किया गया है ।